

Rs. 6.39 crores, Rs. 68.83 crores and Rs. 24.74 crores respectively.

Following liberalisation of its scheme for rediscounting of bills, the Industrial Development Bank of India has rediscounted bills of the face value of Rs. 2.79 crores relating to sales of indigenous machinery.

(b) and (c). So far only two informal enquiries have been received by the Industrial Development Bank of India from two parties in connection with (i) the construction of a tele-communication building and (ii) laying of long distance pipe line for refineries. both in Kuwait.

SOAP MANUFACTURING FACTORIES

1436. SHRI BABURAO PATEL : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) The number, names and places of foreign and Indian owned factories manufacturing soaps and the names of soaps and other products produced by them;

(b) the capital investment of each manufacturer, the names of directors or proprietors of each unit, the annual output in quantity and value of each unit and the names, quantity and value of brands sold;

(c) the total quantity and value of soap sold in India annually and the total quantity and value of soap exported every year, brand and company-wise and the names of the countries to which exported;

(d) the amount of profits remitted by foreign-owned companies to foreign countries every year, company-wise;

(e) the amount of foreign exchange allowed to soap manufacturers every year and the names and quantities of the components imported for the purposes of soap manufacture annually; and

(f) the number of employees and the annual wage bill of soap manufacturers, company-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) to (f). The required information is being collected and will be laid on the table of the House as soon as possible.

M83LSS(CP.)/67—3

SOAP FACTORIES

1437. SHRI BABURAO PATEL : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of fatal accidents which happened in the soap factories during the last 10 years;

(b) the particulars of the occupational hazards to the health and life of the employees in the manufacture of soaps and the precautions taken by the manufacturers to protect the workers;

(c) the chemical analysis of six most popular brands of soaps and their names with the names of their manufacturers and the effect of the various chemical detergents on human skin and health; and

(d) the amount of income-tax, super tax and other taxes paid annually during the last 3 years by each soap manufacturer ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) to (d). The information is being collected and will be laid on the table of the House as soon as possible.

FAMILY PLANNING

1438. SHRI BABURAO PATEL : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) the latest statistics of vasectomy, tubectomy, loop insertions and other family Planning measures in India State-wise ; and

(b) the number and nature of complaints received because of loop insertions from the various States during the last six months ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): (a) Two Statements, No. 1—showing the number of persons sterilised since 1962 and inserted with loop since 1965 when loop programme was started and No. II—indicating the number of conventional contraceptives issued since 1963-64 (data for 1962-63 not being available) are laid on the Table of the House. [Placed in library. See No. LT-1688/67.] A third statement showing the available statistical data in-

respect of vasectomies and tubectomies for the period ending December 1965 is also laid on the Table of the House. [Placed in library. See No. LT-1688/67]. Separate figures for vasectomy and tubectomy thereafter are not yet available.

(b) State-wise statistical data on the number and nature of complaints because of loop insertions is not available. However, detailed follow-up studies have been made in several selected areas and the findings from these studies are summarised below:—

- (a) All post-insertion complaints tend to diminish in intensity with passage of time and after months of use.
- (b) Complaints are generally of transient nature because the removals are quite low as compared to the complaint rate.
- (c) Incidence of pelvic inflammation is low. It is reported to be about 1.6%.
- (d) No authentic scientific data is available to prove that anemia is increased due to insertion of loop and resultant bleeding. However, an improvident pregnancy may cause more anemia in a woman than a moderate bleeding for a short period that follows IUCD insertion.

DEFICIT FINANCING

1439. SHRI VIRENDRAKUMAR SHAH: Will the Minister of FINANCE be pleased to state:

(a) whether his attention has been drawn to the report appearing in the "Eastern Economist" of the 4th August, 1967, regarding deficit financing in 1966-67;

(b) whether it is a fact that his Ministry counted an advance of Rs. 108 crores to State twice; and

(c) the reasons as to why the monetary data released by the Reserve Bank of India discloses less deficit financing for the year 1966-67 than the estimates of the Finance Ministry though the former has always been higher than the latter in the past?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) No, Sir. The deficit of Rs. 313 crores referred to in para 45 of the Budget Speech of the 25th May, 1967 related to the Centre's budgetary position for 1966-67 and included Rs. 108 crores advanced to the States for clearing their overdrafts with the Reserve Bank.

(c) The monetary data released by the Reserve Bank relate to the net Reserve Bank credit to the Government Sector, which is a different concept and, therefore, differ from the budgetary data regarding deficits. In the past also in some years the Reserve Bank's figures have been lower.

ACCOMMODATION FOR EMPLOYEES IN CANTONMENT AREAS

1440. SHRI RAMESH CHANDRA VYAS: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the number of Government employees working in Offices/Installations in Cantonment areas with 10 or more years of service who have not been allotted Government accommodation; and

(b) the schemes and proposals for giving Government accommodation to those employees and treating them at par with other Central Government Employees stationed within the geographical area of the capital?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) and (b). In accordance with the provisions contained in the Allotment Rules, the Government have been empowered to declare the Central Government Offices as eligible Offices for purposes of allotment of residential accommodation to the members of the staff working in those Offices. The Offices/Installations located in Cantonment area and in other areas beyond the limits of Delhi/New Delhi fixed by the Government for purposes of allotment of Government accommodation have not been declared as eligible Offices. Therefore, the employees working in offices/Installations in Cantonment area are not eligible for allotment of residences from the general pool and as such the Directorate of Estates do not have any information about the number of employees working in such offices and have not been allotted residential accommodation.